

ITEM NO.22

COURT NO.11

REVISED
SECTION IIS U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

CRLMP. 13168-13170/2015 in Criminal Appeal Diary No.

24807/2015

BHAGWATI SHARMA, ADVOCATE, KUSHINAGAR

Appellant(s)

VERSUS

S.P. SHARMA, CJM, KUSHINAGAR

Respondent(s)

(for exemption from surrendering and office report)

Date : 17/08/2015 These CrI.M.Ps were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBERS]

For Appellant(s)

Mr. Kamran Malik, Adv.
Mr. Maruf Khan, Adv.
Mr. Ravindra S. Garia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RCrI.M.Ps. for exemption from surrendering are allowed
as the appellant has been sentenced imprisonment for six
months.(RASHMI DHYANI)
Sr. P.A.(RAJINDER KAUR)
Court Master

Signature Not Verified

Digitally signed by
Pardeep Kumar
Date: 2015.08.24
10:54:16 IST
Reason:

ITEM NO.22

COURT NO.11

SECTION II

S U P R E M E C O U R T O F
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CRLMP. 13168-13170/2015 in Criminal Appeal Diary No.

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[IN CHAMBERS]

For Appellant(s) Mr. Kamran Malik, Adv.

Mr. Maruf Khan, Adv.
Mr. Ravindra S. Garia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

CrI.M.Ps. for exemption from surrendering are allowed
as the appellant has been sentenced imprisonment for two
months.

(RASHMI DHYANI)
Sr. P.A.

(RAJINDER KAUR)
Court Master